

# United Nations Nations Unies

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REFERENCE: SCA/2/13 (35)

The Chair of the Security Council Committee pursuant to resolutions 1267 (1999) and 1989 (2011) concerning Al-Qaida and associated individuals and entities presents his compliments to the Permanent Representatives of Member States and to the Permanent Observers of Non-Member States to the United Nations and has the honour to transmit, in accordance with paragraph 19 of resolution 1526 (2004), a copy of the Committee's list of individuals and entities subject to the assets freeze, travel ban and arms embargo set out in paragraph 1 of Security Council resolution 2083 (2012) adopted under Chapter VII of the Charter of the United Nations.

The Committee transmits a hard copy of the List on a regular basis for the convenience of Member States, in accordance with paragraph 19 of resolution 1526 (2004). A hard copy of the List was last forwarded to States by a note verbale dated 29 August 2013 [SCA/2/13 (26)]. It should be noted that only the version of the List that is posted on the Committee's website is completely up-to-date at any given point in time. That version can be accessed, in PDF, XML and HTML format, at the following URL: [http://www.un.org/sc/committees/1267/aq\\_sanctions\\_list.shtml](http://www.un.org/sc/committees/1267/aq_sanctions_list.shtml).

Pursuant to paragraph 19 of resolution 1526 (2004), the Committee also conveys all amendments to the List to all States automatically via e-mail to designated focal points. Whenever amendments are made to the List, a press release is also issued, in which the relevant changes to the List are announced. These press releases are posted on the Committee's website, at the following URL:  
<http://www.un.org/sc/committees/1267/pressreleases.shtml>.

Annexes enclosed



It should be noted that notes verbales transmitting amendments to the List (including additions, deletions, corrections, and other changes) clearly indicate the number of amendments that have been made to the List in the calendar year to date; the most recent amendment to the List was transmitted to Member States by note verbale dated 24 October 2013 [SCA/2/13 (34)]. That note verbale was the twenty-ninth update of the List in 2013. A hard copy of the compilation of all amendments made to the List in the third quarter of 2013 (1 July - 30 September 2013) is attached herewith.

The Committee requests all Member States to transmit the updates of the list to all relevant agencies and institutions, including but not limited to intelligence and security agencies, and banking and non-banking financial institutions.\*

Finally, the Committee encourages all Member States to submit to the Committee, for inclusion on the Al-Qaida Sanctions List, names of individuals and entities participating, by any means, in the financing or support of acts or activities of Al-Qaida, and other individuals, groups, undertakings and entities associated with them. When doing so, Member States are reminded to use the standard form for listing available from the Committee's website, and to provide a statement of case, including detailed reasons on the proposed basis for the listing and as much relevant information as possible on the proposed name, in particular sufficient identifying information to allow for the accurate and positive identification of the individuals and entities referred to in the submission.

30 October 2013

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\* Non-bank financial institutions typically cover companies such as insurance, pensions, leasing, securities brokers, mortgage providers, financial advisory, credit unions, credit card providers, etc. Non-financial entities include accountants in practice, attorneys, trust administrations, business registration offices, tax authorities, auto-dealers, dealers in antiques and artwork, dealers in precious commodities, real estate agents, and travel agents.